

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of
Jammu and Kashmir-Appointment of Officer In-charge (OIC) Litigation.

GOVERNMENT ORDER NO:- 17772 – JK (LD) of 2025
DATED:- 25 - 11 - 2025

In supersession of Government Order No. 16622, dated 12.11.2025, sanction is hereby accorded to the appointment of Sh. Raj Kumar, Under Secretary to Government, Forest Department as Officer In-charge Litigation (OIC) for the cases mentioned in annexure to this Government order including contempt petition, if any, pending before Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal/Supreme Court or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

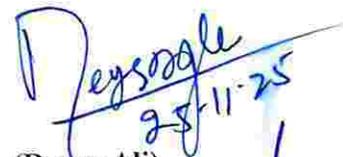
Secretary to Government

Dated:- 25.11.2025

No:-LAW-OIC/11/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Commissioner Secretary to the Government, Forest Department.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned.
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


25-11-25
(Reyaz Ali)
Deputy Legal Remembrancer

Annexure to the Government Order No. 17772-JK(LD) of 2025 dated 25.11.2025

1.	TA No. 5807/2021 titled Mohinder Singh and others Vs. State of J&K and others c/w TA No. 5745/2021 titled Romesh Kumar Vs State of J&K and others.
2.	TA No. 149/2023 titled as Ghulam Rasool Diang Vs State of J&K and others.

